2

LOK SARHA

Wednesday, December 8, 1971/Agrahayana 17, 1893 (Saka)

The Lok Sabha met at Ten of the Clock

[MB. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

Border Security-Force (2nd Amendment Rules, 1971, Notification under All India Services Act, 1951 etc.)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) I beg to lay on the Table

- A copy of the Border Security Force (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. SO 5087 in Gazette of India dated the 6th November, 1971, under sub-section
 of section 141 of the Border Security Force Act, 1968 [Placed in Library See No LT-1236/71]
- (2) A copy of Notification No. G S R 1774 (Hindi and English versions) published in Gazette of India dated the 27th November, 1971 containing corrigendum to Notification No G S.R. 317 dated the 6th March, 1971, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No LT-1237/71].
- (3) A copy of the Mysore General Service (Registrations and Stamps Branch) (Recruitment) (Amendment) Rules, 1971 published in Notification No. G.S.R. 275 in Mysore Gazette dated the 2nd September.

1971 under clause (5) of article 320 of the Constitution read with Clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum (Hindi and English versions), [Placed in Library, See No. LT—1238/71].

NOTIFICATION UNDER MYSORE FIRE FORCE ACT, 1964, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) · I beg to lay on the Table :

- (1) A copy of Mysore Notification No. S O 1717 published in Mysore Gazette dated the 14th October, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Library. See No. LT—1239/71]
- (2) A statement explaining the reasons for not laying the Hindi version of the above Notification simultaneously [Placed in Library. See No. LT—1240/71].

GUJARAT GOVERNMENT NOTIFICATION UNDER BOMBAY CINEMA ACT IN ITS APPLICATION TO GUJARAT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): I beg to lay on the Table:

(1) A copy each of the following Gujarat Government Notifications under subsection (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat;

- (i) The Bombay Cinema (Gujarat second Amendment) Rules, 1971 published in Notification No. GH/G/146/BCR/3369/3973-A in Gujarat Government Gazette dated the 19th August, 1971.
- (ii) The Bombay Cinema (Gujarat Third Amendment) Rules, 1971, Published in Notification No. GH/G/153/BCR-1966/1552-A in Gujarat Government Gazette dated the 9th September, 1971. [Placed in Library. See No. LT—1241/71].
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT—1242/71].

NOTIFICATION UNDER ARTICLE 359 OF THE CONSTITUTION

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

A copy of Notification No. G.S.R 1843. published in Gazette of India dated the 5th December, 1971, under clause (3) of article 359 of the Constitution. [Placed in Library. See No. LT—1243/71].

Notification under Punjab Motor Vehicles Taxation Act, 1924 atc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to lay on the Table—

(i) A copy of Punjab Government Notification No. S. O. 50/P.A. 4/24/S. 3/71 published in Punjab Government Gazette dated the 11th November, 1971, issued under subsection (1) of section 3 of the Punjab Motor Vehicles Taxation Act, 1924, read with clause (c) (iv) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT—1244/71].

10'02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Raiya Sabha --

"In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1971, agreed without any amendment to the Visva-Bharti (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 29th November, 1971."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTH REPORT

SHRI G. G. SWELL (Autonomous Districts): Sir, I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SECOND AND THIRD REPORTS

SHRI BUTA SINGH (Ruper): Sir, I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes: